

क्या ले क्योंकि जो विरोधाधिकारों का उल्लंघन अभी तक दिल्ली के अफसरों ने किया है अभी महोदय भी उस में शामिल हो जायेंगे। अगर वह उन की कही हुई बातों को यहां दोहराना चाहते हैं तो दोहराने से पहले वह बता लगा लें कि जिज्ञास्य क्या है।

श्री यशवन्तराव चव्हाण : तो मुझ को वक्त दिया जाय।

श्री अटल बिहारी वाजपेयी : हम वक्त देने के लिये तैयार हैं।

Mr. Speaker: I think it would be better if we allow some more time. Further, tomorrow is a working day. Therefore, we will take it up tomorrow. Now we will adjourn for lunch.

13.05 hrs.

(The Lok Sabha then adjourned for lunch till Fourteen of the Clock)

The Lok Sabha reassembled after Lunch at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

Shri Buta Singh (Rupar): Sir, we could not hear the bell in the Central Hall.

Mr. Deputy-Speaker: Papers to be laid on the Table. Shri Morarji Desai.

14.04 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT (CIVIL) 1967

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following papers:—

(1) Audit Report (Civil), 1967, under article 15(1) of the Constitution.

(2) Appropriation Accounts (Civil), 1965-66.

SALT CESS (AMENDMENT) RULES, ETC.

The Minister of State in the Ministry of Industrial Development and Company Affairs (Shri Raghunath

Reddi) (On behalf of Shri Fakhruddin Ali Ahmad): I beg to lay on the Table:—

(1) A copy of the Salt Cess (Amendment) Rules, 1966, published in Notification No. S.O. 3592 in Gazette of India dated the 26th November, 1966, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-286/67].

(2) (i) A copy of the Annual Report of the Triveni Structural Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-287/67].

(3) (i) A copy of the Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-288/67].

(4) (i) A copy of the Annual Report of the National Instruments Limited Calcutta, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Shri Raghunath Reddi]

- (ii) Review by the Government on the working of the above company. [*Placed in Library. See No. LT-289/67.*]
- (5) (i) A copy of the Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [*Placed in Library. See No. LT-290/67.*]
- (6) A copy each of the Annual Reports for the year 1964-65 of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
- (i) Development Council for Heavy Electrical Industries.
- (ii) Development Council for Machine Tools Industry.
- (iii) Development Council for Non-Ferrous Metals Industry.
- (iv) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors and Earth-Moving Equipments and Internal Combustion Engines.
- (v) Development Council for Inorganic Chemical Industries.
- (vi) Development Council for Textile Machinery Industry.
- (vii) Development Council for Drugs and Pharmaceuticals.
- (viii) Development Council for Art Silk Industry.
- (ix) Development Council for Organic Chemical Industries.
- (x) Development Council for Woollen Industry.
- (xi) Development Council for Paper, Pulp and Allied Industries.
- (xii) Development Council for Sugar Industry.
- (xiii) Development Council for Oils, Detergents and Paints.
- (xiv) Development Council for Instruments, Bicycles and Sewing Machines.
- (xv) Development Council for Glass and Ceramics.
- (xvi) Development Council for I.C. Engines, Power Driven Pumps, Air Compressors and Fans and Blowers.
- (xvii) Development Council for Light Electrical Industries.
- (xviii) Development Council for Leather and Leather goods.
- (xix) Development Council for Food Processing Industries. [*Placed in the Library. See No. LT-291/67.*]
- (7) A copy of Interim Report to Planning Commission on Industrial Planning and Licensing Policy by Dr. R. K. Hazari, [*Placed in the Library. See No. LT 293/67.*]

REPORT OF NEYVELI LIGNITE CORPORATION, ETC.

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sothi) (On behalf of Dr. M. Chenna Reddy): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the Neyveli Lignite Corporation Limited,